

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR
Office Order

In continuation with this Office Order bearing Endst. No. 1370-78 G/- Covid 19 dated 30.06.2020, it is hereby ordered that fresh filing of all type of non-urgent Civil and Criminal Cases at Jalandhar Hedaquartes as well as at both the Sub-Divisions Nakodar and Phillaur is allowed **w.e.f. 07.07.2020** from 10:00 AM to 1:00 PM without any restriction earlier imposed regarding number of cases per advocate/ category etc.

Keeping in view, time likely to be taken in scrutiny and registration of cases and further the fact that Courts are working with limited manpower, cases so filed will be sent for entrustment on the next day subject to removal of objections, if any. After entrustment next date could be checked from the e-courts website.

Further, all the Civil Suits and Criminal Cases pending at any stage shall be taken up by the concerned Courts where both the Counsels agree for the same on day of their duty or any other working day while working from home. Advocates are required to submit their consent in the Court for taking up the matter.

The Criminal work pertaining to bail application, supurdari application and other Criminal Misc Application shall be dealt with by the Illaqa Magistrate concerned on date of duty or any other day while working from home. The remaining urgent criminal work will be taken up by Duty Magistrate concerned as per duty roster.

All the Officials on duty at JSC Room/ Video Conferencing and Judicial Officers as well as Officials in the Court Rooms are directed to strictly adhere to instructions contained in Hon'ble High Court Order bearing No. 5/ Spl. / RG/ Misc. Dated 11.04.2020 and latest instructions received from Govt. of India, Punjab Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Corona virus (COVID-19).

No Advocate/ Applicant can stand near the filing counter even to make minor alteration. All the inquiries and filing is to be made through JSC Room Window, no Advocate/ Applicant is allowed to enter JSC Room in any case whatsoever. Strict action will be initiated against the defaulter.

Sd/-
I/c District & Sessions Judge,
Jalandhar

Dated 06.07.2020

Endst. No. 1497-35 G/- Covid 19

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court. Copy is forwarded through email to the following for information and necessary action: -

1. The Registrar General, Punjab & Haryana High Court, Chandigarh.
2. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar through the Whatsapp group also.
3. The Deputy Commissioner Jalandhar.
4. The Commissioner of Police Jalandhar.
5. The SSP (Rural), Jalandhar.
6. The Superintendent, Central Jail at Kapurthala.
7. The District Attorney, Jalandhar
8. The President/ Secretary, District Bar Association, Jalandhar, Nakodar & Phillaur.
9. Copy of this order be uploaded on website of this Office for information of General Public.

Sd/-
I/c District & Sessions Judge,
Jalandhar 07/2020